IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I

APPEAL No. C/70088/2015-CU[SM]

(Arising out of Order-in-Appeal No.252-CUS/APPL-LKO/LKO/2015 dated 03/07/2015 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Lucknow)

Shri Ram Pal Tiwari **Appellant**

Vs.

Commissioner (Appeals) Customs, Central Excise

& Service Tax, Lucknow **Respondent**

Appearance:

Shri Amit Prasad (Advocate) for Appellant
Shri Pawan Kumar Singh (Supdt.) AR for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Date of Hearing : 25/10/2018
Date of Decision : 25/10/2018

FINAL ORDER NO. - **72562/2018**

Per: Archana Wadhwa

Learned advocate appearing for the appellant draws my attention to the written submission filed by him, bringing on record that the appellant during the pendency of the proceedings before Tribunal expired on 3rd September, 2018 and as such his appeal would get abated in terms of provisions of Rule 22 of the CGET

Procedural Rules, 1982. Death certificate also stand placed on record.

2. In view of the above, appeal gets abated and is disposed of accordingly.

(Dictated & Pronounced in Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Lks